

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

26.

C.P. (IB)/1106(MB)2023

CORAM:

MS. ANU J. SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.04.2024

NAME OF THE PARTIES:

Kevalkumar Sandeep Shah

Vs

Gold Star Builders And Developersprivate Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

1. Mr. Yahya Batatawala, Ld. Counsel for the Financial Creditor present. None for the Corporate Debtor.
2. Counsel for the Financial Creditor submits that the Home Buyers received the possession of the Flat. In view of the above, Counsel for the Flat Buyers intended to withdraw petition. Permission granted. Accordingly, C.P. (IB)/1106(MB)2023 is **dismissed as withdrawn.**

Sd/-  
ANU J. SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)